

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

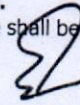
ORDER

In continuation of earlier office order Order No. 45501-536/P&T/Admn.II/THC/HQs/2024 dated 06.08.2024, the following officials are additionally being attached with Sh. Nikhil Chopra, District Judge (Commercial Court)-06, Central, THC/Chairperson, Election Committee, DBA Elections-2024 *with immediate effect*, to assist the Committee till completion of Election Process (DBA Elections-2024):

Sl. No	Name & Place of Posting	Deputed as
1.	Sh. Sandeep Kumar (EC: 12779917) JJA/Assistant Ahlmad in the court of Sh. Neeraj Sharma, Ld. DJ-04, Central, THC, Delhi	To Assist the Committee/For scrutiny and preparation of Electoral Roll.
2.	Sh. Ravinder Kumar (EC: 96022621) JJA/Assistant Ahlmad in the court of Sh. Sunil Beniwal, Ld. DJ-06, South, Saket Courts, New Delhi	

Note:

- Ms. Rakhi, JJA (*W/o Late Sh. Bhoopender Singh*) is directed to work as Assistant Ahlmad in the court of Sh. Neeraj Sharma, Ld. DJ-04, Central, THC, Delhi with immediate effect (*till the time official at Sl. No. 1 joins his duties after completion of work allocated to him*) and shall report to Office Pool, Administration Branch (HQs) thereupon.
- Order No. 45501-536/P&T/Admn.II/THC/HQs/2024 dated 06.08.2024 is hereby cancelled in respect of Ms. Charu, JA (EC: 39249398) and she is further directed to work as Assistant Ahlmad in the court of Sh. Sunil Beniwal, Ld. DJ-06, South District, Saket Courts, New Delhi with immediate effect (*till the official at Sl. No. 2 joins his duties after completion of work allocated to him*) and shall report to Office Pool, Administration Branch (HQs) thereupon.
- Both the officials mentioned at Sl. 1 & 2 (tabulated above) hereby stand relieved from their present place of posting and directed to immediately report to the Chairpeson, Election Committee (DBA Elections-2024) THC, Delhi for further directions.**
- Non compliance of the above directions or immediately proceeding on leave shall be viewed seriously and the official will be liable for suitable disciplinary actions.


12/8/24

(Sanjay Garg-I)

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 27587-27602 /P&T/Admn.II/THC/HQs/2024

Dated, Delhi the 11 / 2 / AUG 2024

Copy forwarded for information and necessary action to:

- The Ld. Presiding Officers/Officer-in-charges concerned with the request to immediately relieve the officials under their control to enable them to comply with the directions.
- The Chairperson, Election Committee (DBA Elections-2024), THC, Delhi
- The Personal Office of the Ld. Principal District & Sessions Judge HQs, THC Delhi.
- The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
- The DDO, Accounts Branch concerned for necessary action.
- The Dealing Assistants, Personal File, ACR Cell (HQs), Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
- The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (*on Website*).
- The officials concerned for immediate compliance.


12/08/24

Administrative Officer (J)
Administration Branch.-II, Central
Tis Hazari Courts, Delhi